GOVERNMENT OF INDIA MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP RAJYA SABHA

UNSTARRED QUESTION NO. 445

ANSWERED ON -03/12/2025

BLACKLISTING OF TRAINING PARTNERS

445# SMT. SUNETRA AJIT PAWAR:

Will the Minister of SKILL DEVELOPMENT AND ENTREPRENEURSHIP be pleased to state: -

- (a) whether Government has recently blacklisted 178 training partners due to financial irregularities, corruption and fraud;
- (b) the amount of public money that has been misused by the entities included in this blacklist;
- (c) the specific mechanisms (financial, legal and operational) that have been established to ensure accountability and the recovery of funds; and
- (d) the new measures that are being implemented to strengthen the audit framework and prevent such systemic corruption that undermines the integrity of important national skill development missions in the future?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF SKILL DEVELOPMENT AND ENTREPRENEURSHIP

(SHRI JAYANT CHAUDHARY)

- (a) Ministry of Skill Development and Entrepreneurship (MSDE) has been implementing Pradhan Mantri Kaushal Vikas Yojana 4.0 (PMKVY 4.0), for imparting skill development training through Short-Term Training (STT) and up-skilling and re-skilling through Recognition of Prior Learning (RPL) to the youth through 15,866 Training Centres across the country. Out of them, 178 Training Centres have been blacklisted under PMKVY4.0 for non-adherence to scheme guidelines.
- (b) MSDE is conducting regular monitoring of Training Centres through physical inspections, virtual monitoring via video calls, and telephonic verifications to ensure training is being conducted as per guidelines and no misuse of public fund take place. With regard to blacklisted 178 TCs, the Ministry has directed the Implementing Agency that all further payments be stopped and that recovery be initiated against all payments made in violation to the scheme guidelines.
- (c) & (d) The Ministry has taken following measures to strengthened audit framework and prevent systemic corruption:
 - i. The enrolment of the candidates under PMKVY scheme is Aadhaar based to ensure that fake enrolments do not occur under the scheme.
- ii. Training centres are mandated to ensure AEBAS attendance for all candidates under PMKVY, using face authentication and geo-fencing-based verification to prevent fraudulent activities and track candidate attendance, which is directly linked to payments to training centres.
- iii. Awarding Bodies, Training Partners and States have been directed to conduct on ground monitoring of the training activities.
- iv. Real-time Monitoring- Kaushal Samiksha Kendras enable virtual oversight using digital tools, ensuring compliance and timely interventions.

- v. Formalized tranche-wise pre-payment verification process and checklist for consistent validation before fund disbursement.
- vi. Training centres are being monitored effectively through various methodologies such as call validation, surprise visits, etc.
- vii. Further, Standard Operating Procedure for Assessment and Certification under PMKVY 4.0 has been prepared to ensure fair, transparent and standardized assessments and certification.
- viii. In cases of non-compliance, appropriate penalties including blacklisting, suspension, financial recoveries and legal action as per the Penalty Grid are imposed to ensure accountability and prevent any misuse of public funds.
